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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH

AT HYDERABAD

O.A.No.678/95

Dt.of order: 7.6.95

Between

1. Ch. Rama Rao

2. Chakka Rangarao

3. G.Ghouse Basha .. Applicants

and

1. Secretary, Deptt. of Posts,Dak Bhavan, New Delhi-1.

2. Chief Postmaster General, AP Circle,Hyd-1.

3. The Post-master General Vijayawada Region, Vijayawada

4. Sr.Superintendant of Post offices, Nellore Division.
Nellore.

.. Respondents

Counsel for the Applicant :: Mr TVVS Murthy

Counsel for the respondents :: Mr K.Bhaskar Rao, Addl. Cuse

CORAM:

HON'BLE SHRI JUSTICE V. NEELADRI RAO, VICE-CHAIRMAN

HON'BLE SHRI A.B. GORTHI, MEMBER(ADMN)

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O.A.No.678/95

Dt.of order:7.6.95

ORDERAs per Hon'ble Shri A.B.Gorthi, Member(Admn)

Heard learned counsel for both the parties.

2. The applicants were initially recruited as Reserved Trained Pool Postal Assistants and were later regularised as regular Postal Assistants. The claim of the applicants in this OA is for a direction to the respondents to pay them Productivity Linked Bonus (PL Bonus) for the period for which they worked as Reserved Trained Pool Postal Assistant.

3. Similarly situated employees approached the Ernakulam Bench of this Tribunal. Learned Counsel for the applicant has drawn our attention to the decision in OA 171/89 in the file of Ernakulam Bench. In that case, it was held that the reserved trained pool postal assistants who had put in 240 days of service each year ending 31st March, would be entitled to PL Bonus. It was further held that the amount of PL Bonus would be based on their average monthly emoluments determined by dividing the total emoluments for each accounting year of eligibility by 12 and subject to other conditions of the scheme prescribed from time to time.

4. As the applicants in the present OA are similarly situated to those in OA 171/89 of Ernakulam Bench, there is no reason why similar order should not be issued in this case. Accordingly, the OA is allowed at the admission stage itself with a direction to the respondents to grant the applicants in this OA the same benefits as

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~~were~~ was granted by the Ernakulam Bench in OA 171/89 as also by this Bench in OA 611/94 decided on 31.5.1994.

5. The respondents shall comply with this order within a period of three months from the date of communication of this order.

6. No costs. /

transcr

(A.B.GORTHI)
Member (Admn)

Wardw2
(V. NEELADRI RAO)
Vice-Chairman

Dated: The 7th June, 1995

Dictated in the open court

mvl

Amr 126P
Deputy Registrar (J)C

To

1. The Secretary, Dept. of Posts, Dak Bhavan, New Delhi-1.
2. The Chief Postmaster General, A.P. Circle, Hyderabad-1.
3. The Postmaster General, Vijayawada Region, Vijayawada.
4. The Sr. Superintendent of Post Offices, Nellore Division, Nellore.
5. One copy to Mr. T.V.V.S. Murthy, Advocate, CAT.Hyd
6. One copy to Mr. K. Bhaskar Rao, Adm. CGSC.CAT.Hyd.
7. One copy to Library, CAT.Hyd.
8. One spare copy.

pvm

with O.O. copy

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signed by [unclear]*

THPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

A N D *A. B. Gorathi*
THE HON'BLE MR. R. RANGARAJAN (M (ADMN))

DATED 7/6/1995.

~~ORDER~~ JUDGMENT:

M.A./R.A./C.A.No.

in
OA. No. 628/95

TA. No. (W.P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

along with OA

Dismissed as withdrawn

Dismissed for default

Ordered Rejected.

No order as to costs.

No stamp copy

alredy

*CO
plainter
S.C.S. name*

Concurred

DR
Central Administrative Tribunal
DESPATCH

10 JUN 1995

HYDERABAD BENCH